

# The Odisha Gazette

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PART III-A

THE ODISHA GAZETTE, APRIL 15, 2016/CHAITRA 26, 1938

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PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE, ORISSA

NOTIFICATION

The 5th April 2016

No. 187-R.—In exercise of the powers conferred under Article 235 of the Constitution of India and all other powers vested with the Hon'ble Court in this behalf, the High Court of Orissa do hereby make the following rules for inspection and supervision of the subordinate Courts of the State by the High Court.

Title

1. These Rules may be called "the Orissa Inspection of Subordinate Courts (by the High Court) (Amendment) Rules, 2016."

Commencement

2. These Rules shall come into force with immediate effect.

1. In the Orissa Inspection of Subordinate Courts (by the High Court) Rules, 2004 the words "Judge-in-charge of the District" wherever occurs shall be substituted by the words "Administrative Judge of the assigned District".

By order of the High Court

G. SHARMA

Registrar General

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